COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 267 OF 2016 & IA NOS. 562 OF 2016 & 584 OF 2017 AND APPEAL NO. 190 OF 2017

Dated: 22nd August, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

APPEAL NO. 267 OF 2016 & IA NOS. 562 OF 2016 & 584 OF 2017

In the matter of:

GRIDCO Ltd. Appellant(s)

Vs.

M/s Bhushan Power & Steel Ltd. & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Raj Kumar Mehta

Ms. Himanshi Andley

Counsel for the Respondent(s) : Mr. Rajiv Yadav

Mr. Amin Z.Khan for R-1

Mr. R. B. Sharma for R-2

APPEAL NO. 190 OF 2017

In the matter of:

M/s Bhushan Power & Steel Ltd. Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Rajiv Yadav

Mr. Amin Z.Khan

Counsel for the Respondent(s) : Mr. Raj Kumar Mehta

Ms. Himanshi Andley for R-2

Mr. R. B. Sharma for R-3

ORDER

I.A. No. 584 of 2017 (Appl. for impleadment)

Issue notice to the respondents returnable on 07.09.2017. Mr. Rajiv Yadav takes notice on behalf of Respondent No.1 and Mr. R.B. Sharma takes notice on behalf of Respondent No.2. Dasti, in addition, is permitted.

APPEAL NOs. 267 OF 2016 & 190 OF 2017

Mr. R.K. Mehta seeks two weeks more time to file rejoinder in Appeal No. 267 of 2016 and reply in Appeal No. 190 of 2017. He may take steps to file the same on or before 06.09.2017 after serving copy on the other side.

List these matters on <u>07.09.2017.</u>

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson

ts/kt